



2026:AHC:52140

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3569 of 2026

Ram Hari And 3 Others

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Arvind Kumar Tiwari, learned counsel for the writ petitioners and Sri Gaurav Singh, learned Standing Counsel for the State.
2. The grievance of the writ petitioners is that though the juniors to the writ petitioners and similarly situated incumbents had been transferred from P.A.C. to Armed Police, but the claim of the writ petitioners has not been considered.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioners is to be decided at the first instance by Respondent no.3, Inspector General of Police, PAC Headquarter, U.P. Lucknow.
4. Considering the submissions so made across the Bar, the writ petition stands disposed of directing the writ petitioners to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioners strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

March 16, 2026

Ashu

(Vikas Budhwar,J.)